

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V meeting held on 17.05.2012**

The meeting No.06/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.05.2012 in Room No.108 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, Dy. DGFT	DGFT
2.	Shri Kuldeep Singh, Assistant Director	DC (MSME)
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

The agenda for meeting No.06/AM-13 dated 17.05.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING NUMBER** : 6/84-ALC3/2012

**MEETING DATE** : 17.05.2012

**MANUAL AGENDA CASES**

(1)

Case No.92	M/s Finproject India Pvt. Ltd., Jaipur
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/138/AM-12/DES-V
Ratification of input output norms against Advance Authorization No. 1310035784 dated 29.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Eva Sole footwear	44,017 Kgs.	Eva-ethylene vinyl acetate copolymers	50,019 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(2)

Case No.93	M/s Saivana Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/025/AM-13/DES-V
Fixation of input output norms against Annual Advance Authorisation No. 0510249783 dated 23.09.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted drawing/design, CAD/CAM for any of the export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(3)

Case No.94	M/s Chinar Forge Limited
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/201/AM-11/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No. 3010068745 dated 13.08.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted additional information in support of their proposal. Without requisite information, the Committee was unable to compute the requirement of inputs asked for and decided to maintain status quo in this case.

(4)

Case No.95	M/s A.K. Silks Fabric, Bangalore
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NC 06/AM-13, dt.17.05.2012	File No.01/84/162/52/AM-13/DES-V
Request to facilitate the issue of DFIA Authorization under Textiles SION J-51 for export of Dyed/Printed Embroidered 100% Natural Silk Fabrics against the import of 100% Natural Silk Fabrics for the ratio of 1 Sq. Meter:1.01 Sq. Meter.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill, the description of export product given as “100% Pined Natural Silk Fabrics (Width: 44” – 54 GSM)” whereas in SION J-51, the description of export product given as “Grey/Dyed/Printed Fabrics with Embroidery”.

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No.BD 62935 dated 7.3.2012 relating to Invoice No.AK/FAB/005/11-12, dated 7.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(5)

Case No.96	M/s Kiran Silk Fabrics, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/452/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0710083816 dated 11.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Mulberry Natural Silk Fabrics & Made ups	1792.590 Kgs.	100% Mulberry thrown silk yarn – gummed and twisted	2420.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(6)

Case No.97	M/s Meenakshi (India) Limited
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NC 06/AM-13, dt.17.05.2012	File No.01/84/50/005/AM-10/DES-V
Amendment in export item under No Norms against Advance Authorisation No. 0410103574 dated 02.04.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that for the new export product, applicant firm has not given the style number, drawing/design, CAD/CAM, justification of the export item. Without requisite information, the Committee was unable to compute the requirement of fabric and decided to maintain status quo in this case.

(7)

Case No.98	M/s A.K. Silks Fabric, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/52/AM-13/DES-V
Request to facilitate the issue of DFIA Authorization under Textiles SION J-51 for export of Dyed/Printed Embroidered 100% Natural Silk Fabrics against the import of 100% Natural Silk Fabrics for the ratio of 1 Sq. Meter:1.01 Sq. Meter – Clarification	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill, the description of export product given as “100% Printed Natural Silk Fabrics (Width: 44” – 54 GSM)” whereas in SION J-51, the description of export product given as “Grey/Dyed/Printed Fabrics with Embroidery”.

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No. nil dated nil relating to Invoice No. AK/FAB/004/11-12, dated 6.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(8)

Case No.99	M/s Kushi Enterprises, Bangalore
NC 06/AM-13, dt.17.05.2012	File No.01/84/162/51/AM-13/DES-V
Request to facilitate the issue of DFIA Authorization under Textiles SION J-51 for export of Dyed/Printed Embroidered 100% Natural Silk Fabrics against the import of 100% Natural Silk Fabrics for the ratio of 1 Sq. Meter:1.01 Sq. Meter.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in the shipping bill, the description of export product given as “100% Printed Natural Silk Fabrics (Width: 44” – 54 GSM)” whereas in SION J-51, the description of export product given as “Grey/Dyed/Printed Fabrics with Embroidery”.

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given in shipping bill. As per SION J-51, export product either could be grey/dyed/printed and description may vary. In the present case, shipping bill No.KE/002/11-12 dated 14.3.2012 relating to Invoice No.KE/002/11-12, dated 14.3.2012 relating to description of export product does not mention whether it is embroidered or not. If the export product is not embroidered, the Committee agreed with the decision of the RA that the export product does not covered under SION J-51.

(9)

Case No.100	M/s Advance Syntex Pvt. Ltd., Vadodara
NC 06/AM-13, dt.17.05.2012	File No.01/84/50/286/AM-12/DES-V
Ratification of Advance Authorisation No.3410032103 dated 04.11.2011 under para 4.7 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Babu Exhumavil, present before the NC on behalf of the firm. Mr. Babu presented the samples of the export product and explained the details of the export product before the Committee. After seeing the samples, the Committee does not understand whether the export product is powder or yarn. Thereafter, Committee after deliberations in consultation with representatives of technical authorities present in the meeting advised the applicant firm to approach the Customs Classification Committee to get the classification of the export product whether it is yarn or powder as well as ITC (HS) Code under which the export product is covered. After classification of the export product, the applicant firm may approach the concerned Norms Committee for the fixation of norms for export product. Accordingly, Committee has decided to defer the case for re-listing on 28.06.2012.

(10)

Case No.101	Ref. received from the PC-IV-B, M/s Aditya Birla Nuvo Ltd., Kolkata
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/376/AM-12/DES-V
Clarification sought as to whether “Blankets/Blazer/Cloth/ Vellour/Overcoating/Jacketing Cloth made of synthetic wastage/woollen waste/Woollen rags/Synthetic rags/Scoured Wool” are covered under DEPB	

entry Sl. No.20 of the Product Group “Textiles”.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was listed for personal hearing on 17.05.2012. However, no representative from applicant firm appeared for personal hearing. In view of this, Committee was decided to give another opportunity to applicant firm to present their case before NC and re-list the case for personal hearing on 14.06.2012.

(11)

Case No.102	M/s T.H.E. Makers Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/85/50/187/AM-04/DES-V
Ratification of input output norms against Advance Authorization No.0510093295 dated 13.06.2003.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Anjali J. Manish, Advocate, present before the NC on behalf of the firm. In the meeting, Ms. Anjali has informed that in the application, the applicant firm has, inadvertently, indicated the wrong description of export product as “100% Polyester performance fleece contrast top zip mock T Shirt – Half Sleeve” whereas actually the export item is T- Shirt – full sleeve which was indicated in the shipping bills. There are 10 shipping bills. Ms. Anjali requested the Committee to ignore the application and approve the proposal as per shipping bills. Ms. Anjali requested the Committee to approve their case as per SION and customs duty, if any, will be paid by the applicant firm. The Committee seen the shipping bills and after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-278, decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester performance Fleece contrast top zip mock T-shirts, half sleeve –GSM- 300 GM/M2 having accountability of net contents of import item Nos. 2 to 7 on net to net basis.	63,475 Nos.	100% Polyester Charcoal fleece fabric, GSM-300 GMS/Sq. meter, Width-60”	1,39,645 Sq. meter (@2.20 sq. meter per piece
			Accessories i)65% Polyester 35% Rayon fabric ii)100% Polyester Ticot Brushed fabric	On net to net basis

		iii) 100% Polyester mesh	
		Zipper	On net to net basis
		Toggles (1 stopper + 1 bead)	On net to net basis
		i)Gross grain tape – 3/8” width	On net to net basis
		ii)Gross grain tape – 3/4” width	
		Bungee cord	On net to net basis
		Zipper pull tap	On net to net basis

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No.103	M/s Orient Fashion Exports(India) Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/324/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510312516 dated 27.12.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Ms. Neelam Negi, present before the NC on behalf of the firm. Ms. Negi presented the sample before the Committee and explained that the export product is actually Kaftan used as swimware. The Committee observed that the sample is good to be used for swimming. Accordingly, Committee after observing the sample, CAD/CAM and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Kaftan (Swimware) in 100% Rayon printed woven fabric, GSM-	2670 Nos.	100% Rayon printed woven fabric, GSM-	6675 Sq. meter (@2.50 sq.



	88+/-10% (variation), No.135566	Style		88+/-10% (variation)	meter per piece)
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.104	M/s Jiva Design Pvt., Ltd., Faridabad
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/115/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorization No.0510216003 dated 08.02.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Bhagwant Singh, present before the NC on behalf of the firm. Mr. Bhagwant Singh presented the sample and explained the details of the export product before the Committee. Accordingly, Committee after observing the sample, CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress made of 51% Silk (other than Dupion yarn), 49% Cotton 8 MM, Width 43" to 44" GSM-37+/- 10% variation	1573 Nos.	51% Silk (other than Dupion yarn), 49% Cotton 8 MM, Width 43" to 44" GSM-37+/- 10% variation	2627 Sq. meter (@ 1.67 sq. meter per piece which works out to 62 grams per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.105	M/s Niyaz Apparels, Chennai
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/599/AM-04/DES-V
Re-fixation of ad-hoc norms against Advance Authorization No.0410046547 dated 18.09.2003.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and seen the samples provided by the



applicant firm. Accordingly, Committee after observing the sample and after deliberations in consultation with representatives of technical authorities present in the meeting decided to allowed 2.34 sq. meter per piece for item No.1 i.e. Men's Wind pant and 2.176 sq. meter per piece for the item No.2 i.e. Men's Sport Cargo short. There is no change in the other decision of NC meeting held on 22.01.2004.

RLA may take suitable consequential action accordingly.

(15)

Case No.106	Ref. received from Jt. DGFT, Kolkata, M/s Bhadresh Trading Corporation Ltd. Mumbai
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/717/AM-09/DES-V
Fixation of SION for Raw Cotton carded or combed.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and viewed that the insecticides, pesticides etc. are required for cotton farming. The Committee felt that quantity allowed in SIONs is justified and no change is required in the SIONs, J-373 w.r.t. Biocides/Fungicides/Herbicides/Insecticides. The Committee members felt that farmers are not exporters and if actual user condition is imposed, merchants could not be able to import this item. However, since imposing actual user condition is a policy decision, it is open to Government to impose actual user condition, though the Committee does not recommend this.

(16)

Case No.107	M/s Niyaz Apparels, Chennai
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/498/AM-08/DES-V
Re-fixation of ad-hoc norms against Advance Authorization No.0410031790 dated 01.10.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample showing the use of 0.913 sq. meter/pcs and 2.25 sq. meter/pcs on both the garments, drawing/design, CAD/CAM, complete justification and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(17)

Case No.108	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/281/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.0510309143 dated 24.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to add the style Nos. 277996 & 282607 in export item 1 and amended the Style No. as 280625 instead of 277905P in export item 2 in Advance Authorization No. 0510309143 dated 24.11.2011.

(18)

Case No.109	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/433/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510234459 dated 14.01.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after observing the sample and deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 95% Rayon 5% Spandex printed knitted fabric, GSM-210+/-10%, Style Nos.AS217480/ AS217474/AS217474P	2200 Nos.	95% Rayon 5% Spandex printed knitted fabric, GSM-210+/-10%	854.00 Kgs. (@0.388 Kg/ per piece = 1.85 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(19)

Case No.110	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/361/AM-11/DES-V

Amendment in the quantity against Advance Authorisation No.0510284045 dated 15.02.2011.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was earlier considered by the NC in its meeting held on 03.03.2011 and due to typographical errors, import quantity has been indicated in Sq. meters in place of Kgs. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to rectify the errors and import quantity should be read as 5592.8 Kgs. in place of 5592.8 Sq. meters.

(20)

Case No.111	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/337/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0510315020 dated 19.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to maintain status quo in this case, taking in cue from SION, J-195 in terms of Policy Circular No.34/RE-07/2004-2009, dated 24.03.2008.

(21)

Case No.112	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/340/AM-12/DES-V
Re-fixation of input output norms against Advance Authorization No.0510314950 dated 18.01.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that all the 12 export product are of single style number and the style number of all the product are same. Therefore, the Committee has suggested to the representative (s) of applicant firm present in the meeting to reduce the number of export product and it should be only 6 export product. The representatives of the applicant firm present in the meeting informed that they are withdrawing their request and they will submit a revised application for consideration of the Norms Committee. The case is deferred for re-listing on 14.06.2012.

(22)

Case No.113	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/068/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization No.0510245515 dated 10.07.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Jacket with Embroidery made of 98% Cotton 2% Spandex yarn dyed Denim woven fabric, GSM-298+/-10%, Style No.123442	5600 Nos.	98% Cotton 2% Spandex yarn dyed Denim woven fabric, GSM-298+/-10%	15,456 sq. meter (@ 2.76 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(23)

Case No.114	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/343/AM-12/DES-V
Ratification of input output norms against Advance Authorization No.0410314953 dated 18.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 100% Cotton printed woven fabric, GSM-55+/-10%, Style No.IC202244	6200 Nos.	100% Cotton printed woven fabric, GSM-55+/-10%	15,624 sq. meter (@ 2.52 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(24)

Case No.115	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/274/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization No.0510259474 dated 25.02.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that front panel of the garment is made from smock fabric. Therefore, consumption of the fabric in preparation of garment is higher and Committee allowed fabric @1.97 sq. meter per piece. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies smocked tank top made of 100% Rayon printed woven fabric, GSM-120+/-10%, Style No.CB200156CT	2300 Nos.	100% Rayon printed woven fabric, GSM-120+/-10%	4531 sq. meter (@ 1.97 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(25)

Case No.116	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/043/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510261322 dated 29.03.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the earlier decision of NC Meeting No.18/AM-11 held on 29.07.2010 in the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Embroidered Ladies vest made of 55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%,	7000 Nos.	55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%	1.85 sq. meter per piece

	Style No.4003286			
2.	Embroidered Ladies vest made of 55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%, Style No.4003286	1850 Nos.	55% Linen 45% Rayon dyed woven fabric, GSM-190+/-10%	2.21 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(26)

Case No.117	M/s Richa & Co., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/283/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0510280464 dated 28.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that the CAD of medium size is 1.86 sq. meter per piece and size range are X small, small and medium. Accordingly, Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Romper made of 100% Rayon Twill Printed woven fabric, GSM-80+/-10%, Style No.IV1801	650 Nos.	100% Rayon Twill Printed woven fabric, GSM-80+/-10%	1144 sq. meter (@ 1.76 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(27)

Case No.118	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/338/AM-11/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510278879 dated 08.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted



in the case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to make addition in the earlier decision of NC Meeting No.01/AM-12 held on 07.04.2011 in the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser with pocket made of 100% Linen dyed fabric, GSM-205+/-10%, (Style 1B100089/1B101658)	20,000 Nos.	100% Linen dyed fabric, GSM-205+/-10%	47,800 Sq. meter (@2.39 sq. meter per piece)
2.	Ladies Trouser with pocket made of 100% Linen dyed fabric, GSM-245+/-10%, (Style1B100089/1B1011658)	20,300 Nos.	100% Linen dyed fabric, GSM-245+/-10%	48,517 Sq. meter (@2.39 sq. meter per piece)
3.	Ladies Trouser with pocket made of 100% Linen dyed fabric, GSM-295+/-10%, (Style1B100089/1B1011658)	20,100 Nos.	100% Linen dyed fabric, GSM-295+/-10%	48,039 Sq. meter (@2.39 sq. meter per piece)
4.	Ladies jacket made of 100% Linen dyed fabric, GSM-205+/-10%, (Style IC202304)	200 Nos.	100% Linen dyed fabric, GSM-205+/-10%	440 Sq. meter (@2.20 sq. meter per piece as per SION J-195)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(28)

Case No.119	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/193/AM-10/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510253943 dated 04.12.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier decision



recorded in this case in NC Meeting No.44/AM-10 held on 28.01.2010 does not relates to this case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Designer Ladies Jacket made of 98% Cotton 2% Spandex Stretch Twill Bleached woven fabric, GSM-243+/-10%, Style: Silver Medillion Lilo Jacket	7625 Nos.	98% Cotton 2% Spandex Stretch Twill Bleached woven fabric, GSM-243+/-10%	19,368 sq. meter (@ 2.54 sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(29)

Case No.120	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/149/AM-11/DES-V
Ratification of input output norms against Advance Authorisation No.0510271201 dated 23.08.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Shirt with hood made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-80+/-10%, Style No.049-1317-42147	510 Nos.	97% Cotton 3% Spandex yarn dyed woven fabric, GSM-80+/-10%,	2131.800 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(30)

Case No.121	M/s. Niyaz Apparels, Chennai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms for Advance Authorisation No.0410012050 dated 01.12.2001 – Techno Velocity Pant (Boys Pant) under para 7.5 of HBP.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(31)

Case No.122	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/323/AM-11/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510281624 dated 17.01.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Tunic made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style No.828427/848429	4800 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	9408 Sq. meter (@1.96 sq. meter per piece)
2.	Ladies Tunic made of 70% Cotton 30% Silk bleached woven fabric, GSM-38+/-10%, Style No.831567	2350 Nos.	70% Cotton 30% Silk bleached woven fabric, GSM-38+/-10%	4606 Sq. meter (@1.96 sq. meter per piece)
3.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style	5000 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	9925 Sq. meter (@1.985 sq. meter per piece)

	No.828507/848384/832157			
4.	Ladies Top made of 70% Cotton 30% Silk Bleached woven fabric, GSM-38+/-10%, Style No.828507/ 848384/832157	5250 Nos.	70% Cotton 30% Silk bleached woven fabric, GSM-38+/-10%	10,421.25 Sq. meter (@1.985 sq. meter per piece)
5.	Ladies Top made of 70% Cotton 30% Silk printed woven fabric, GSM-38+/-10%, Style No.828512/ 848390	6200 Nos.	70% Cotton 30% Silk printed woven fabric, GSM-38+/-10%	12,493 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(32)

Case No.123	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/133/AM-11/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510267864 dated 08.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls dress made of 65% Rayon 25% Polyester 10% Nylon Satin dyed woven fabric, GSM-136+/-10%, Style No.784961	7850 Nos.	65% Rayon 25% Polyester 10% Nylon Satin dyed woven fabric, GSM-136+/-10%	10,912 Sq. meter
2.	Infant Girls dress made of 65% Rayon 25% Polyester 10% Nylon Satin dyed woven fabric, GSM-136+/-10%, Style No.784961	2437 Nos.	65% Rayon 25% Polyester 10% Nylon Satin dyed woven fabric, GSM-136+/-10%	2865 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(33)

Case No.124	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/23/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510288968 dated 28.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies shirt (full sleeve) made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93028	3250 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	8937.5 Sq. meter
2.	Ladies Jacket with pocket made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93913	1122 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	4241.160 Sq. meter
3.	Ladies Top made of 60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%, Style No.93912	1500 Nos.	60% Cotton 40% Silk dyed woven fabric, GSM-45+/-10%	2970 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(34)

Case No.125	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/236/AM-11/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510276402 dated 04.11.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja,

Manager – Operations, present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the Style No. as 828850 instead of 814274 in export product No.2 in Advance Authorization No. 0510276402 dated 04.11.2010.

(35)

Case No.126	M/s. A.S. Marimuthu, Tamil Nadu.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/349/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No.3510037357 dated 31.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton dyed and chemical coated fabric 155 cm-56X48-2/12 NE/2/12 NE 155 cm width 56X48 threads/Inch. Wrap 56 Pick 48. Wrap yar count 2/12 NE; weft yarn count 2/12 NE, GSM-420+/-10% + 110+/-10% = 530+/-10%	20,000 Meter	Flacavon 275 Flame Retardant Additive	380 Kgs.
			FH 9004/36 New Flame Retardant	3860 Kgs.
			Despumol CWN Defoamer for aqueous systems	40 Kgs.
			Ukalit G 42/149 Low flammability binder	1300 Kgs.
			Flacavon FK 6048/07 special softener	1040 Kgs.
			Afrothin BF 5060 preservative	460 Kgs.
			Ukanol Run 01 Special Emulsifying agent	1040 Kgs.
			Evoral FPC water repelent	640 Kgs.

For import of specialty textile products like Fire Retardant textile product as well as for Water, Oil and Stain repellent textile products, the same will be restricted to 26% of FOB value within the overall CIF value of the licence.

The R.A. should endorse base fabric GSM-420+/-10%, coating weight-110+/-10%, total GSM of end product-530+/-10%.  
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(36)

Case No.127	M/s. A.S. Marimuthu, Tamil Nadu.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/008/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.3510037704 dated 28.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Cotton bleached and chemical coated fabric 173 cm width-72X60 – threads/inch, warp 72, Pick 60, Warp yarn count:2/30 NE, Weft yarn count 14 NE	25,000 Meter	Afrothin BF 5060 preservative	262.500 Kgs.
			Evarol FPC water repelent	575 Kgs.
			Ukadan 88	131.250 Kgs.
			Product 363	131.250 Kgs.
			FR 1008/41	7425 Kgs.
			Ukanol Verdicker 41N	170 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(37)

Case No.128	M/s. Niyaz Apparels, Chennai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/89/AM-03/DES-V
Ratification of input output norms against Advance Authorisation No.0410040054 dated 01.05.2003.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed the sample of the men's short. After seeing the sample, the Committee allowed 100% Polyester fabric @ 1.60 sq. meter per piece for men's short. The sample of ladies pant has not received. Therefore, the Committee decided that there will be no change in the earlier decision in respect of the other product i.e. Ladies pant.



(38)

Case No.129	M/s. Niyaz Apparels, Chennai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/113/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0410016767 dated 07.08.2001.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.06.2012.

(39)

Case No.130	M/s. Frontier Textiles Pvt. Ltd., Kolkata.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0210167259 dated 03.10.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 14.06.2012.

(40)

Case No.131	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/376/AM-12/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510317498 dated 13.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM-133+/-10%, Style No.38605	13,550 Nos.	100% Linen dyed woven fabric, GSM-133+/-10%	26,287 Sq. meter



2.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605	9070 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	17,595.800 Sq. meter
3.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM-133+/-10%, Style No.38605P	1220 Nos.	100% Linen dyed woven fabric, GSM-133+/-10%	2196 Sq. meter
4.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605P	450 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	810 Sq. meter
5.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM-133+/-10%, Style No.38605W	5200 Nos.	100% Linen dyed woven fabric, GSM-133+/-10%	12,688 Sq. meter
6.	Ladies Blouse made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38605W	845 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	2037.400 Sq. meter
7.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38639	3670 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	7486.800 Sq. meter
8.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38639W	320 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	800 Sq. meter
9.	Ladies Tunic made of 100% Linen dyed woven fabric, GSM-152+/-10%, Style:38539	4865 Nos.	100% Linen dyed woven fabric, GSM-152+/-10%	9973.250 Sq. meter
10.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-	770 Nos.	100% Linen bleached woven fabric, GSM-	1540 Sq. meter

	152+/-10%, Style No.38539P		152+/-10%	
11.	Ladies Tunic made of 100% Linen dyed woven fabric, GSM-152+/-10%, Style:38539W	5060 Nos.	100% Linen dyed woven fabric, GSM-152+/-10%	11,789.800 Sq. meter
12.	Ladies Blouse made of 100% Linen dyed woven fabric, GSM-152+/-10%, Style No.38605	1400 Nos.	100% Linen dyed woven fabric, GSM-152+/-10%	2884 Sq. meter
13.	Ladies Tunic made of 100% Linen bleached woven fabric, GSM-133+/-10%, Style No.38644	500 Nos.	100% Linen bleached woven fabric, GSM-133+/-10%	990 Sq. meter
14.	Ladies Dress made of 100% Linen dyed woven fabric, GSM-152+/-10%, Style No.39109	600 Nos.	100% Linen dyed woven fabric, GSM-152+/-10%	1320 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(41)

Case No.132	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510307397 dated 02.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Scarf made of 100% Cotton dyed woven fabric, GSM-60+/-10%, Style:06203755 Chloe	1120 Nos.	100% Cotton dyed woven fabric, GSM-60+/-10%	1344 Sq. meter (@ 1.20 sq. meter per piece)

	Scarf			
2.	Ladies Scarf made of 70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%, Style:06204218 Frilly Fringe Scarf	2450 Nos.	70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%	3980 Sq. meter (@ 1.624 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(42)

Case No.133	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/108/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510320552 dated 21.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Shirt (Full Sleeve) made of 97% Cotton 3% Spandex yarn dyed woven fabric, GSM-167+/-10%, Style No.146096	9800 Nos.	97% Cotton 3% Spandex yarn dyed woven fabric, GSM-167+/-10%,	14,945 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(43)

Case No.134	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/106/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510320901 dated 22.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%, Style:WW23A17-Mitered	2200 Nos.	70% Cotton 30% Silk dyed woven fabric, GSM-38+/-10%	4356 Sq. meter (@ 1.98 sq. meter per piece)
2.	Ladies Cami made of 70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%, Style:WW23A17-Racerback inset	2750 Nos.	70% Cotton 30 Silk dyed woven fabric, GSM-38+/-10%	2447.500 Sq. meter (@ 0.89 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(44)

Case No.135	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/326/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510309412 dated 25.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 31.05.2012.

(45)

Case No.136	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/363/AM-12/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510315384 dated 30.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja,

Manager – Operations, present before the NC on behalf of the firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting suggested the representatives of the applicant firm to make a fresh request. The representatives of the applicant firm agreed with the suggestion of the Committee. The Committee decided to defer the case for re-listing on 14.06.2012.

(46)

Case No.137	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/85/AM-12/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510295222 dated 30.06.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Dinesh Raheja, Manager – Operations, present before the NC on behalf of the firm. The Committee observed that two Style Nos. are indicated in the licence only, while one Style No. is mentioned in buyers papers. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting suggested the representatives of the applicant firm to revise the request. The representatives of the applicant firm agreed with the suggestion of the Committee. The Committee decided to defer the case for re-listing on 14.06.2012.

(47)

Case No.138	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/373/AM-12/DES-V
Ratification of ad-hoc norms in respect of Advance Authorisation No.0510317778 dated 15.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed

1.	Ladies Top made of 100% Polyester Bleached woven fabric, GSM-79+/-10%, Style: X5C568	2750 Nos.	100% Polyester Bleached woven fabric, GSM-79+/-10%	6765 Sq. meter
2.	Ladies Top made of 100% Polyester dyed woven fabric, GSM-79+/-10%, Style: X5C568	600 Nos.	100% Polyester dyed woven fabric, GSM-79+/-10%	1476 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(48)

Case No.139	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/413/AM-12/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510315608 dated 25.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to modify the export product No.2 and related product in this case as under:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse made of 100% Linen printed woven fabric, GSM-110+/-10%, Style No.IJ205155	2025 Nos.	100% Linen printed woven fabric, GSM-110+/-10%,	5933.25 Sq. meter (@ 2.93 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(49)

Case No.140	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/215/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510275358 dated	

20.10.2010.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to re-fix the norms for ruffle ladies blouse at the average consumption of 3.30 sq. meter per piece instead of 2.42 sq. meter per piece. The requirement of fabric has been checked as per CAD/CAM, measurement chart and other technical inputs provided by the firm and found that additional fabric is not required. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to maintain status quo in this case.

(50)

Case No.141	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/107/AM-13/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510321259 dated 29.03.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants Girls Top made of 100% Cotton printed woven fabric, GSM-76+/-10%, Style:793006/214374	12,950 Nos.	100% Cotton printed woven fabric, GSM-76+/-10%	8637.650 Sq. meter
2.	Ladies Top made of 100% Polyester printed woven fabric, GSM-68+/-10%, Style: WW23A10(with Indian lace)	1680 Nos.	100% Polyester printed woven fabric, GSM-68+/-10%	3276 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.



(51)

Case No.142	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/212/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510255228 dated 24.12.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Top made of 70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10%, Style No.749972	55,000 Nos.	70% Cotton 30% Silk unbleached woven fabric, GSM-38+/-10%	83,600 sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(52)

Case No.143	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/243/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510304379 dated 30.09.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Ladies Top made of 100% Silk dyed woven fabric, GSM-70+/-10%, Style: CASSIE LACE TEE	1450 Nos.	100% Silk dyed woven fabric, GSM-70+/-10%	2349 sq. meter
2.	Ladies Tank Top made of 100% Polyester dyed woven fabric, GSM-67+/-10%, Style: W5C560	960 Nos.	100% Polyester dyed woven fabric, GSM-67+/-10%	2121 sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(53)

Case No.144	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/212/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510275208 dated 19.10.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(54)

Case No.145	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/368/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510315826 dated 30.01.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(55)

Case No.146	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/299/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510279025 dated 09.12.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(56)

Case No.147	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/245/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510277382 dated 19.11.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(57)

Case No.148	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/203/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510300854 dated 30.08.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(58)

Case No.149	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/195/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510269440 dated	

30.07.2010.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(59)

Case No.150	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/331/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510282002 dated 20.01.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(60)

Case No.151	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/180/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510253389 dated 26.11.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.05.2012.

(61)

Case No.152	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/199/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510268408 dated 19.07.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(62)

Case No.153	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/131/AM-11/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510266970 dated 25.06.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. The Committee observed that the Style No. is same in all three export product. Therefore, the Committee as per CAD and after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls Shirt (Full Sleeve) made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style: 2Z1175	5000 Nos.	100% Cotton printed woven fabric, GSM-75+/-10%	8550 Sq. meter (@ 1.71 sq. meter per piece)
2.	Girls Shirt (Full Sleeve) made of 100% Cotton printed woven fabric, GSM-72+/-10%, Style: 2Z1175	1455 Nos.	100% Cotton printed woven fabric, GSM-72+/-10%	2449 Sq. meter (@ 1.71 sq. meter per piece)
3.	Girls Shirt (Full Sleeve) made of 100% Cotton dyed woven fabric, GSM-75+/-10%, Style: 2Z1175	1029 Nos.	100% Cotton dyed woven fabric, GSM-75+/-10%	1759 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(63)

Case No.154	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/106/AM-08/DES-V
Request for amendment and addition of export product in respect of Advance Authorisation	

No.0510213579 dated 14.12.2007.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Trouser made of 100% Linen dyed woven fabric, GSM-165+/-10%	7000 Nos.	100% Linen dyed woven fabric, GSM-165+/-10%	15,750 Sq. meter (@ 2.25 sq. meter per piece)
2.	Ladies Skirt made of 100% Linen dyed woven fabric, GSM-165+/-10%	2350 Nos.	100% Linen dyed woven fabric, GSM-165+/-10%	5287.50 Sq. meter (@ 2.25 sq. meter per piece)
3.	Ladies Skirt made of 100% Linen dyed woven fabric, GSM-165+/-10%	2400 Nos.	100% Linen dyed woven fabric, GSM-165+/-10%	5400 Sq. meter (@ 2.25 sq. meter per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(64)

Case No.155	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/288/AM-12/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510308170 dated 16.11.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(65)

Case No.156	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/10/AM-12/DES-V

Ratification of input output norms in respect of Advance Authorisation No.0510287773 dated 07.04.2011.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(66)

Case No.157	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/131/AM-13/DES-V
Ratification of input output norms against Advance Authorisation No.0510318655 dated 27.02.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 24.05.2012.

(67)

Case No.158	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/587/AM-08/DES-V
Re-fixation of input output norms against Advance Authorisation No.0510207010 dated 31.07.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10%	37,000 Nos.	92% cotton 8% spandex jersey knitted fabric, GSM-145+/-10%	76,590 Sq. meter (@ 2.07 sq. meter & 0.300 Kgs. per piece)
2.	Ladies top made of 92% cotton 8% spandex jersey knitted fabric,	20,000 Nos.	92% cotton 8% spandex jersey	34,600 Sq. meter (@ 1.73 sq. meter &



	GSM-145+/-10% & 100% cotton knitted fabric, GSM-200+/-10%		knitted fabric, GSM-145+/-10%	0.250 Kgs. per piece)
			100% cotton knitted fabric, GSM-200+/-10%	9600 Sq. meter (@ 0.48 sq. meter & 0.070 Kgs. per piece)
3.	Ladies top made of 100% cotton knitted fabric, GSM-200+/-10%	42,000 Nos.	100% cotton knitted fabric, GSM-200+/-10%	91,140 Sq. meter (@ 2.17 sq. meter & 0.315 Kgs. per piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(68)

Case No.159	M/s H.P. Cotton Textiles Mill Limited, New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/80/50/1443/AM-06/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510176505 dated 16.02.2006.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification, stage-wise manufacturing process right from the cotton stage and technical person to explain the case. The case stands for re-listing on 14.06.2012.

(69)

Case No.160	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/105/AM-13/DES-V
Amendment in the export product against Advance Authorisation No.0510197509 dated 09.01.2007.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Men's Shirt (Half Sleeve) made of 100% Cotton knitted Jersey fabric, GSM-185+/-10%	4200 Nos.	100% Cotton knitted Jersey fabric, GSM-185+/-10%	9240 Sq. meter
2.	Men's Shirt (Full Sleeve) made of 100% Cotton woven plain fabric, GSM-125+/-10%	8600 Nos.	100% Cotton woven plain fabric, GSM-125+/-10%	11,610 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(70)

Case No.161	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/147/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510221653 dated 05.06.2008.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 31.05.2012.

(71)

Case No.162	M/s. Gaurav International, Gurgaon.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/138/AM-10/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0510250001 dated 24.09.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Cushion cover made of 100%	2,69,800	100% cotton printed	1,51,088 Sq.

	cotton printed woven fabric, GSM-200+/-10%, (Style No. 660/661/663/664/665/666)	Nos.	woven fabric, GSM-200+/-10%	meter
2.	Cushion cover made of 100% Cotton dyed woven fabric, GSM-200+/-10%, (Style No. 631/633/640/657/658/659)	2,83,975 Nos.	100% Cotton dyed woven fabric, GSM-200+/-10%	1,59,026 Sq. meter

The GSM should match in both import and export. They may also monitor the Style Nos. mentioned in each export item on the export side.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(72)

Case No.163	M/s. Madura Garments Exports Ltd., Bangalore.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/444/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710062666 dated 02.02.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only flow chart which gives five process of export product in sequential manner i.e. cutting – stitching – finishing – packing – delivery. The applicant firm have neither given calculation sheet nor CAD/CAM, laymarker, measurement, style number of the export product. In absence of which, it is not possible to compute the requirement of inputs asked for. In view of this, the Committee has decided to maintain status quo in this case.

(73)

Case No.164	M/s. Madura Garments Exports Ltd., Bangalore.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/434/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710062407 dated 19.01.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only flow chart which gives five process of export product in sequential manner i.e. cutting – stitching – finishing – packing

– delivery. The applicant firm have neither given calculation sheet nor CAD/CAM, laymarker, measurement, style number of the export product. In absence of which, it is not possible to compute the requirement of inputs asked for. In view of this, the Committee has decided to maintain status quo in this case.

(74)

Case No.165	Reference from Bombay Impex Chem Trade Association, Mumbai.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/117/AM-12/DES-V
Difficulties in the import of insecticide/Pesticide/Fungicide/Herbicide against export of Raw Cotton (Not carded or combed) as per SION J-373.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 31.05.2012.

(75)

Case No.166	M/s. Richa & Co., New Delhi.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/162/034/AM-11/DES-V
Amendment/Addition of export product against Advance Authorisation No.0510258972 dated 19.02.2010.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in the case. Accordingly, the Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to amend the export product and re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies dress made of 100%	26,325	100% Cotton printed	1.630 Sq. meter

	Cotton printed woven fabric, GSM-75+/-10%, Style No. 3w1098	Nos.	woven fabric, GSM-75+/-10%	per piece
2.	Ladies Top made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style No. 3Z1846	4000 Nos.	100% Cotton printed woven fabric, GSM-75+/-10%	1.58 Sq. meter per piece
3.	Girls Top made of 100% Cotton printed woven fabric, GSM-75+/-10%, Style No. 2Z1280	1700 Nos.	100% Cotton printed woven fabric, GSM-75+/-10%	1.48 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(76)

Case No.167	M/s. Madura Garments Exports Ltd., Bangalore.
NC 06/AM-13, dt. 17.05.2012	File No.01/84/50/441/AM-09/DES-V
Ratification of input output norms in respect of Advance Authorisation No.0710062643 dated 29.01.2009.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has submitted only CAD/CAM and style number. The firm has not submitted the drawing, design, measurement, calculation of the export product. In view of this, it was not possible for the Committee to compute the requirement of inputs asked for. Therefore, Committee has decided to maintain status quo in this case.

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